उनको पकड सके । वीमा करने वाली कम्पनियों पर अधिक सुद्दम निगरानी और नियंत्रण रखने के लिये बीमा नियंत्रक को सम्चित अधिकार देने के उददेश्य से बीमा अधिनियम, 1938, में संशोधन करने का एक विधेयक संसद के सामने रखाही हआ है।

Papers laid

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t[THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) Yes, Sir. Generally the complaints relate to misappropriation of funds by payment of false claims, false TA. Bills, false agency commission, etc. The observations of the Company concerned are called for by the Controller of Insurance on the complaint and where it is found that there may be a basis for the complaint, the possibility of further action like ordering an investigation under Section 33 of the Insurance Act is considered. However, in mfiSt cases the complaints are of a vague nature and in any case even if the complaint might be felt to be genuine the Controller of Insurance has at present no powers under the Insurance Act to inspect the books or seize papers for further necessary action. A Bill to amend the Insurance Act, 1938, to clothe the Controller of Insurance with adequate powers for closer supervision and control over the insurers is already before the Parliament.]

- 138. [Transferred to ihe 25th November, 1968.]
- 139. [Transferred to the 29th November, 1968.]

### RAISING OF MARRIAGEABLE AGE BY LEGISLATION

- 140. SHRI B. C. PATTANAYAK: Will the Minister of HEALTH FAMI LY PLANNING AND URBAN DEVE LOPMENT be pleased to state:
- (a) whether there is a proposal to raise marriageable age by legislation in order to achieve the objective of population control;
- (b) if the answer to part (a) above be in the affirmative, whether the
  - t[ ] English translation.

views of all the State Governments have been ascertained; and

(c) if so, what is the reaction of the State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT (DR. S. CHANDRASEKHAR):

- (a) Yes.
- (b) All the State Governments/ Union Territories have been requested to give their views on the draft Bill.
- (c) Only some of the replies have so far been received and the States concerned are generally in favour of the basic change in raising the limits for age of marriage. Comments from other State Governments and Union Territories are awaited.

#### 12 Noon

#### PAPERS LAID ON THE TABLE

## ANNUAL REPORT AND ACCOUNTS (1967-68) OF THE AGRICULTURAL RE-FINANCE CORPORATION

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963, a copy of the Annual Report and Accounts of the Agricultural Refinance Corporation for the year 1967-68. [Placed in Library, See No. LT-2005/68]

# REVISED COMMENTS OF THE GOVERNMENT ON THE RECOMMENDATIONS OF THE RAILWAY ACCIDENTS COMMITTEE, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI): Sir, I beg to lay on the Table a copy of the brouchure containing revised comments of Government on items of the recommendations of the Railway Accidents Committee. 1962 (Parts I and II). [Placed in Library, See No. LT-2199/68.]